GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2242 ANSWERED ON:18.12.2013 FTCS FOR HEINOUS CRIMES

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Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the States are being encouraged to establish Fast Track Courts for the trial of heinous crimes like rape, other offences against women, children, differently abled, senior citizens and marginalized sections of the society;
- (b) if so, the details of such courts established and the number of cases disposed of, State-wise during the last year and the current year;
- (c) the number of rape cases disposed of during the above period by these courts and the number of rape cases found to be fabricated; and
- (d) the steps taken to check filing of false rape cases?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it has been resolved that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of Fast Track Courts relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of the society and provide adequate funds for the purpose of creating and continuing Fast Track Courts.

Government has written to the Chief Ministers of all States and Chief Justices of all High Courts to set up Fast Track Courts for concluding trial in rape cases. The States have been requested to utilize the additional positions of Judges being created in the Subordinate Judiciary in pursuance of the directions of the Supreme Court in Brij Mohan Lal case for this purpose. Government has approved making available to the State Governments 50% of the salary of these additional judges from the funds available under the 13th Finance Commission Award for morning/evening/shift courts up to 31st March 2015.

- (b) A statement indicating the number of FTCs set-up/designated for trial of rape cases is enclosed at Annex-I. Data on cases disposed of by these courts is not centrally available. However, as per 'Crime in India-2012' published by National Crime Records Bureau, a statement indicating state-wise number of IPC cases disposed of during the year 2012 is enclosed at Annex-II.
- (c) As per 'Crime in India-2012' published by National Crime Records Bureau, during the year 2012, trials were completed in 14717 rape cases and 1833 cases were declared false on account of mistake of fact or of law.
- (d) There are provisions in the IPC and the CrPC for punishment of persons who falsely accuse another person of having committed an offence.